

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH RA 1371 2001 in B.A. 2315/2000

New Delhi this the 18th day of April, 2001.

CPWD Engineers Association & Anr. (By Advocate: Shri G.K. Aggarwal)

...Applicants

۷s.

Union of India & Others. (By Advocate: Shri Madhav Panikar) ...Respondents

## ORDER(In Circulation)

By Shri Govindan S. Tampi, Member(A)

RA 137/2001 has been filed by Applicant No.1 in OA No.2315/2000, seeking the recall and review of our order dated 15.3.2001, dismissing the same.

have carefully perused the R.A. with reference to the relevant order. The applicants, have sought Tribunal's interference to have the pay scales of Engineers of the CPWD modified, on the the Asstt. Engineers would grounds that the scale was the same Jr. have been granted after 15 years under Assured We had repelled the claims Progression Scheme. felt that matters relating to pay scales were best left to expert bodies like Pay Commissions and not to normally interfered with by the Tribunal as held by the India Vs. Hon'ble Supreme Court in Union of Hariharan and Another. We do not find that the applicant any points which calls anv brought out in our order; which was issued in open modifications court after hearing the learned counsel from both and considering all the pleas raised on behalf sides the applicant.

Not

Review application being devoid of any merit is dismissed in circulation.

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